

nary discussions in this regard were held during the Indo-Soviet Working Group Meeting on Power held in New Delhi in December, 1982 and during the visit to India of Dr. V. I. Litvinenko, Deputy Chairman of the State Committee for Foreign Economic Relations of the USSR also in December, 1982. Since the discussions are still in a very preliminary stage, it will not be possible to anticipate the outcome of the discussions or to state when the final decision will be reached in the matter.

Export of iron ore

1041. SHRI CHINTAMANI JENA: Will the Minister of COMMERCE be pleased to state:

(a) the quantity of iron ore exported in each of the years 1980-81 and 1981-82

and likely to be exported during the year 1982-83 country-wise; and

(b) what efforts are being made to increase the export of iron ore during the year 1983-84?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI-MATI RAM DULARI SINHA): (a) The quantity of iron ore exported during 1980-81, 1981-82 and projected exports during 1982-83 country-wise is indicated in the attached statement.

(b) On account of severe recession in the world steel industry, the demand for iron ore is falling. Efforts are being made to diversify markets for our iron ore exports.

Statement

Destination-wise Exports of Iron Ore

Quantity in Million Tonnes

| Destination | 1980-81 | 1981-82 | 1982-83 (Estimated) |
|----------------------|---------|---------|------------------------|
| 1 | 2 | 3 | 4 |
| Japan (MMTC) | 7.37 | 7.55 | 6.95 |
| (Goans) | 6.75 | 8.94 | 9.00 |
| South (MMTG) | 1.48 | 2.45 | 2.20 |
| Korea (Goans) | 0.72 | 0.61 | 0.76 |
| Taiwan (Goans) | 0.09 | 0.03 | 0.01 |
| West Europe (Goans) | .. | 0.26 | 0.47 |
| <i>M.M.T.C. Only</i> | | | |
| U. S. S. R. | 2.02 | .. | .. |
| Romania | 3.04 | 4.09 | 2.71 |
| Czechoslovakia | 0.35 | 0.36 | 0.16 |
| Hungary | 0.11 | 0.06 | 0.02 |
| Germany (East) | 0.46 | 0.68 | 0.62 |
| Yugoslavia | 0.56 | 0.33 | .. |
| Bulgaria | .. | 0.09 | 0.10 |

| 1 | 2 | 3 | 4 |
|------------------------|-------|-------|-------|
| Pakistan | 0.05 | 0.11 | 0.19 |
| Saudi Arabia | 0.04 | 0.11 | |
| Abu Dhabi | 0.15 | 0.06 | 0.40 |
| Dubai | 0.10 | 0.06 | |
| Iraq | .. | .. | .. |
| Malaysia | 0.04 | 0.03 | 0.02 |
| North Korea | 0.13 | 0.03 | .. |
| Grand Total | 23.46 | 25.85 | 23.61 |

Smuggling by Diplomats

1042. SHRI B. V. DESAI: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that an American diplomat with his wife was detained and contraband valued at Rs. 23 lakhs confiscated by the customs at Delhi Airport on 3rd November, 1982;

(b) whether it is also a fact that a number of such diplomats have been found involved in this racket;

(c) whether in view of the large number of diplomats being found for smuggling what action Government propose to take;

(d) whether any legislative measure will be introduced to deal with them; and

(e) if so, by what time the same is likely to be done; if not, the reasons for the same?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO): (a) On 11-11-1982, the Customs authorities at Delhi airport detained 4 suitcases belonging to a non-diplomatic member of the U.S. Embassy staff and his wife who had arrived by air from Hongkong. Examination of these suitcases on 3-11-1982 resulted in the recovery of Dexamethasone, Cyanocobalium, and Prednisolone powder, watch parts, wrist watches, etc., totally valued

at about Rs. 21.84 lakhs (cif), which were seized under the Customs Act, 1962.

(b) Investigations made so far do not reveal the involvement of any other diplomats/nondiplomatic members of Embassy staff in the instant case.

(c) During 1982, the Customs authorities detected the involvement of 6 diplomats/non-diplomatic member of Embassy staff in smuggling activities. In such cases, Government have taken appropriate action with the cooperation of the Governments of the countries concerned and remain in confidential touch with these Governments with a view to preventing any recurrence of such abuses.

(d) and (e) There is no proposal under Government's consideration at present to introduce any separate legislative measure to deal with diplomats involved in smuggling.

The import facilities enjoyed by privileged persons flow out of the Vienna Convention on Diplomatic and Consular Relations to which Government of India is a party. Rules have been made from time to time to regulate the modalities of these imports and, in some cases, of their disposal. These and, in some case, of their disposal. These rules are generally being observed. Whenever infringements take place, necessary corrective action is taken and the Government concerned informed about it.